

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.923

TO BE ANSWERED ON FRIDAY THE 29TH APRIL, 2016

VAISAKHA 9 , 1938 (SAKA)

UNIFORM TAX ON AGRICULTURAL PRODUCTS

923. SHRIMATI RANJANBEN BHATT:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to impose uniform tax on agricultural products and if so, the details thereof;
- (b) whether the Government has taken any steps in this regard so far; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA)**

(a): No, Madam.

(b): Does not arise in view of (a) above.

(c): Central Excise duty is levied on excisable goods which are produced or manufactured in India. Customs duty is levied on import of agricultural goods. However, customs duty on agricultural goods is not uniform since the rates of duty on various agricultural goods are fixed depending on factors such as domestic production, demand, supply, price situation etc. with a view to balance the interests of domestic farmers and consumers.
